

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'I-1': NEW DELHI
(Through Video Conferencing)
BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SH. C.N. PRASAD, JUDICIAL MEMBER**

**ITA No.1272/DEL/2019
[Assessment Year: 2015-16]**

Lalit Kumar Aggrwal, Prop. M/s Goyal Enterprises, 3183-85, Mhalla Dassan, Charkhew Hauz Quazi, Delhi-110006	Vs	The Income Tax Officer, Ward-46(5), New Delhi
PAN-AADPA0008M		
Assessee		Revenue

Assessee by	None
Revenue by	Sh. M. Barnwal, Sr. DR

Date of Hearing	29.11.2021
Date of Pronouncement	29.11.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 16.01.2019 of the learned CIT(A)-16, New Delhi, relating to Assessment Year 2015-16.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide his letter dated 28.10.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle

the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 29.11.2021.

Sd/-
[C.N. PRASAD]
JUDICIAL MEMBER

Sd/-
[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 29/11/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi